

FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, BENCH

OA/TA/RA/CP/MA/PT of 20.....

C.H. Pathak.

*T.A. No 1690/87.
W.P. No 48/85*

Applicant(S)

Versus

Govt. of S.

Respondent(S)

INDEX SHEET

Serial No.	DESCRIPTION OF DOCUMENTS	PAGE
1 -	Index sheet	A1
2 -	order sheets order dt 31 st 95	A2 to A6.
3 -	Copy of Petition / Annexure.	A7 to A23
4 -	Pages	A24
5 -	Application for habeas corpus No 79/85	A25
6 -	Application for Extension No. 70/85	A26 to A28
7 -	Notices.	A29 to A37.
8 -	High Court Notices	A38 to A39
9 -	Notice o/c.	A40.

Certified that the file is complete in all respects.

This file has been completely weeded out & destroyed

Signature of S.O.

[Signature]

Signature of Deal. Hand

02/7/12

③

T.A No 1600/82

⑪

4/4/95

Hon. Mr. V.K. Seth, A.M.
Hon. Mr. D.C. Verma, J.M.

None for the Pastion
list m 26/5/95.

J.M.

L K
A.M.

OK

Order issued on 6.3.95
at Rio CA filed,
submitted for order

⑫

26/5/95

Hon. Mr. V.K. Seth, A.M.
Hon. Mr. D.C. Verma, J.M.

None for the Pastion.
List for orders on 31/7/95

J.M.

L K
A.M.

OK

Order for order

31.7.95

Hon'ble Mr. Justice B.C. Saksena - V.C.

Hon'ble Mr. V.K. Seth - A.M.

We have gone through the T.A.

No one has responded on behalf of
the parties. In view of the facts indicated
in the O.A. and considering that due to efflux
of time the T.A. has become infructuous it is
accordingly dismissed as having become
infructuous.

Order prepared
sent to D/CA on 26/5/95
26/5/95

K.N.

A.M.

V.C.

22 12 94

(4)

TH 16/90/87 (T)

9. 9.12.94
DR.

In spite of sufficient time
given to the respondent,
no CP has been filed.
Let it be filed by 22.12.94
No further time will be
allowed.

DR

9. 22/12/94
D.R.

Learned Counsel for the
respondents is present.
None for the applicant.
Sufficient time has already
~~been~~ granted for filing
C.A. Place before the
Hon'ble Bench on 08/2/95
for orders under Rule 12 b
the Procedure Rules.

OK
Submitted for DR

172

10. 8/2/95
DR
D.R.

Hon. Mr S. Das Gupta, A.M.
Hon. Mr J.C. Verma, J.M.

None present. It appears from
the dtd sheet that no order has
been passed for issuing notice
& consequently none has
present on behalf of both
the Party. Let ^{notice be} issued to
both the Party.

List on 4/1/95
J.M.

W.P.
A.M.

OK
Notices issued
on 6.3.95
M.P.

2

4) 28686
DR

Both the parties are
absent. C.A has not been
filed.

OR
C.A not filed.
20/2

List on 21-7-94
before me.

DR

OR
C.A not filed
6/9

5) 21/7/94
D.R.

Due to boycott of lawyers.
Case adjourned + 8/9/94.

atmt

DR
D.R.

6) 8-8-94
DR

Both the parties are
present. C.A has not been
filed. List this case for filing
the C.A on 17-10-94. before me

OR
C.A not filed
8/12

7) 17/10/94
D.R.

List on 9/12/94 for
filing C.A. before
me.

DR

DR

Behandee
/ D.R.

~~XXXXXX~~

T.A.No.1690/87 (T)

In

W.P.No.48/85

1) 21.12.93.

D.R.

Both the parties are absent. C.A. Has not been filed till today by the respondents. Respondents are directed to file it on the date fixed. List on 21.1.94 before me.

Amit..

✓
D.R.

2) 21.1.94.

D.R.

Both the parties are absent. C.A. has not been filed. Respondents are directed to file it on the date fixed. List on 30.3.94 before me.

not filed
Amit..

✓
Dy. Registrar.

3) 30.3.94.

D.R.

Parties are not present. Seen the office report that C.A. has not been filed till today. Respondents are directed to file counter-affidavit on the date fixed. List on 28.4.94 before me.

not filed
Amit..

✓
DY. REGISTRAR.

1690 of 1987
 CHANDRA NARAIN PATTAK VS U.O.S

Serial
 number
 of
 order
 and date

Brief Order, Mentioning Reference
 if necessary

How complied
 with and
 date of
 compliance

2/11/89

Hon' Mr. D.K. Agrawal, J.M.

None appears for the parties. Notice was issued from the office at Allahabad. The office copy of the same is not available on record. A stay order operates in favour of the applicant. Issue notice again to the counsel for the parties. List this case for orders on 8-1-90.

De

J.M.

(sns)

No Sitting Adj. to 7.3.90
 Both the parties are present.

01/1/90

Hon. S.P. Sharma > JB

Applicant in person is present & Sr. v. K. Choudhary is also present. On the request of both the parties, the case is adjourned to 25.5.90

Le
 JM

received

Submitted

notice given

12/12/89

OR

Notices were issued on 12/12/89. No answer was received. S.F. order. In order.

Dinesh

Submitted

In this case CA/RA not filed Submitted to

order 21/5

Noted
 Asst. Clerk
 for Sh. A. Marwaha
 6/11/89

25/5/90

Hon. Mr. B.C. Mathur V.C.
Hon. Mr. D.H. Bhargava, J.A.

Shri A.K. Chaturvedi, for the petitioner.
No one for the respondents.

Shri A.V. Srivastava, advocate, present
in the court has been requested to take the
notice of the case seeking instruction
from the respondents. The copy of the
petition shall be filed by the applicant and
be handed over to Shri A.V. Srivastava
in the court itself.

Let counter be filed within 6 weeks
hereof, and rejoinder, if any, be filed
within 2 weeks thereafter.

List it for hearing on 26/7/90

82

Self
J.M.

Seminar
V.C.

26.7.90 Hon. Mr. Justice K. Nath, J.A.
" " K. Chagga, J.M.

GB

No reply filed.
S. P.H.

Sri Arjun Bhargava prays for and
is allowed four weeks time to file CA.
Two weeks time is allowed to file RA.
Case is listed for final hearing on
13th Sep. 1990.

24/9/90

(A.M.)

(V.C.)

OR

No CA filed.
S.F.H.

12/9

T.A. 1690/87 T, P

(w.p. 48-85)

13.9.90

Honble Mr. Justice K. Nallu Vc

Honble Mr. M.M. Singh Am

On the request of both
parties Counsel for case is
adjourned to 12.12.90 for
hearing

M.M.L.

Am

Vc

CR
N. CA H/
S P

12.12.90

D.R.

Both the parties are
present today. O.P. has
been
not filed counter.

Case is listed before
me on 18.1.91 for
filing counter.

18.1.91

D.R.

Both the parties are
absent today. Counter
has not been filed
by O.P., till today.

O.P. to file counter
by 15/2/91.

15.2.91

D. R.

Mr. A. K. Chaturvedi
appears for the
applicant. O. P.
is absent. C. A.
has not been
filed till today
Respondent to file
counter by 18.4.91

18.4.91

D. R.

Shri A. K. Chaturvedi
appears for the appli-
cant. Respondent's
side is absent and
he did not file C. A.
till today. Respondent
to file it, by 26/7/91.

26.7.91

D. R.

Applicant's side is
present. Respondent
to file counter by
23/9/91.

ORDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD/C.B. LUCKNOW

A/6

TA 1690/87 (Two) OF 19

C.N. Pathak Vs. U.O.I.

Sl.No.	Date	Office Report	Orders
	17.3.93 D.R.	This file has been traced undated during physical verification. Issue notice for 23.4.93 by U.P.C.	
	23/4/93 D.R.		Both the parties not present. Counter has not been filed till today. Respondent is directed to file the same on the date fixed. List this case before me on 05/7/93
	05/7/93 D.R.		Both the parties are not present. Counter has not been filed till today. The same may be filed on the date fixed. List this case before D.R. on 05/8/93.

OR
Office issued
date 20/4/93
A

noting back
CA 20/4/93
S.P. 20/4/93
22/4/93

CA 20/4/93
Hob 20/4/93
24/8/93

Sl.No.	Date	Office Report	Orders
			05/8/93 D.R. Both the parties are not present. Counter has not been filed yet again. List this case for counter on 02/9/93 before D.R. ✓
		2/9/93 D.R.	Both the parties are not present. C.A. has not been filed. Respondent are directed to file it by 29/9/93. ✓
		29/9/93 D.R.	Both the parties are not present. Counter has not been filed yet again. List this case for filing C.A. before D.R. on 03/11/93. ✓
		03/11/93 D.R.	Both the parties are not present. Counter has not been filed yet again. List this case for filing C.A. before D.R. on 21/12/93. ✓

DR
CA not filed
2/9/93

DR
CA not filed
28/10

DR
CA not filed
17/12

GENERAL INDEX

CIVIL SIDE
CRIMINAL

(Chapter X L I, Rules 2, 9 and 15)

Nature and number of case W.D. 48-85

Name of parties Chauda Narain Pathak vs. Union of India

Date of institution 3-1-85

Date of decision _____

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to reco	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1-	petition into Affidavit and Annexures	17	6	102-00			
	2-	Rever -	1-	1-	5-00			
	3-	Comdn-79(4)-85 for Interim Relief	1-	1-	2-00			
	4-	Comdn-705(4)-85 with affidavit for Extension of Interim order	3-	2-	7-00			
	5-	order sheet	2-	-	-			
	6-	Notice	9-	-	-			
	7-	Back Copy	-	-	-			

I have this _____ day of _____ 197 , examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court fee stamps of the aggregate value of Rs. _____, that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date _____

Munsarim
Clerk

Group A-14 (E)

101. ✓
D

IN THE HON'BLE HIGH COURT OF JUDICATURE, AT ALLEAHABAD:
LUCKNOW BENCH, LUCKNOW.

WRIT PETITION NUMBER 48 OF 1985.

Chandra Narain Pathak. Petitioner.
Versus.

The Union of India, and Others. ... Opposite Parties.

I N D E X

<u>Particulars.</u>	<u>Page Numbers.</u>
1. Writ Petition.	1 to 7
2. Affidavit.	8 to 9
3. Annexure No. 1 (Copy of order dated 12th November, 1984).	10 to
4. Annexure No. 2 (Dist. of persons presently holding the post of Guards 'A' Special Grade).	11 to 12
5. Annexure No. 3 (Extracts copy of the seniority list of May, 1984 - Guards 'A' Grade)	13 to 16

.....

DATED: LUCKNOW:
JANUARY 3rd, 1985.

A. Manuwar
Counsel for the Petitioner.

1/2 (A/B)

IN THE HON'BLE HIGH COURT OF JUDICATURE, AT ALLAHABAD:
LUCKNOW BENCH, LUCKNOW.

WRIT PETITION NUMBER 48 OF 1985.



5428/1001
37/1/85

Chandra Narain Pathak, aged about 54 years, Son of Pt.
Kishan Lal Pathak, Resident of T-36-D, Church Road, Fateh Ali,
Talab, Lucknow. Petitioner.

Versus.

1. Union of India, through the General Manager, Northern Railway, New-Delhi;
2. The General Manager (Personnel); Northern Railway, New-Delhi;
3. The Divisional ^{Railway} Manager, Northern Railway, LUCKNOW;
4. The Divisional Personnel Officer, Northern Railway, LUCKNOW;
5. Shri Ram Milan, Guard - Grade 'A' Special, Care of the Station Superintendent, Northern Railway, VARANASI.

..... Opposite Parties

WRIT PETITION UNDER ARTICLE 226
OF THE CONSTITUTION OF INDIA.
.....

Chandra Narain Pathak

The above named Petitioner most respectfully
submits as under :-



W.D.M.C.

Impressed
Jew Adhesive 121021

Total

Correct but final Court fees ~~repose~~
will be made on receipt of lower
Court record.

In time up to

Papers filed. Copy of F. C.

~~shall also be filed.~~

11/12/85

Dep. Order Am 12/24/86

Luclaw

Extended
3/1/85

Hon. S. S. Ahmad, J.

Hon. B. Kumar, J.

Put up tomorrow.

Now on
3-1-85

in

✓
3
(8/21)

1. That the Petitioner was selected for the post of Guard Grade 'C' by the Railway Service Commission, and then he was allotted to the Lucknow Division, Northern Railway and was appointed on 14th April, 1955, had to under-go the service training and on the successful completion of the said training he was posted as Guard Grade 'C' in Lucknow Division, Northern Railways, since then he remain posted at various places and performed his duties honestly and efficiently.

2. That the Petitioner was promoted in the year 1976 to the higher grade known as Guard - Grade 'B' and on the up-gradation of the post he was further promoted to the post of Guard - Grade 'A' with effect from 1st June, 1981 and since then he is performing the duties of the post of Guard Grade 'A' honestly and efficiently in the scale of Rs. 425-600. There is nothing adverse against the Petitioner in any manner.

3. That the next promotion for which the Petitioner could look forward is to the still higher grade of Guard - 'A' Special - Grade, which carries the scale of Rs. 425-640.

4. That this post of Guard Grade 'A' Special is a non-selection post and to be filled by way of promotion from amongst the Guards of 'A' Grade.

5. That according to the provisions contained in para 212 of the RAILWAY ESTABLISHMENT MANUAL, the promotion on the non-selection posts is to be made on the basis of seniority, subject to the rejection of unfit, so the



Chandra Nandan Pattan

Hon. S.S. Ahmed. S

Hon. B.S.S.

Put up on 17th January
1905 for orders as similar
petitions are coming up
for orders on that date.

Till 17th January 1905
the interim order passed

on 20.12.04 in writ
petition no. 5999 of 1904
shall be available to the
petitioners in this case as
well.

Received

4-1-1905

step taken

7.1.05

Hon. S.S. Ahmed. S
Hon. B.S.S.

Admiral

Notice on behalf
of opposite parties
has been accepted
by Sri. Sudhartha
Verma.

The interim
order of stay
granted earlier
shall continue.

Dy 11.2.05

1724

Prin



1/4
10/10

promotion to the post of Guard Grade 'A' Special is to be made from amongst the Guards of Grade 'A' on the basis of seniority, subject to the rejection of unfit. This seniority is maintained on the Divisional level and the promotions are also made in the Division, on the basis of the said Divisional seniority.

6. That there are in all 50 posts of Guards Grade 'A' Special (Rs. 425-640), ~~which are to be filled by way of recruitment~~ the recruitment on which is by way of promotion and there is no other source of recruitment.

7. That at present 45 persons are working on the said post of Guard Grade 'A' Special and 14 posts are still vacant, which are to be filled by way of promotion.

Among the persons already working that is to say 45, sixteen belong to the scheduled caste community and one belong to the scheduled tribe, meaning by out of 45 present holder of the posts, 17 already belongs to the reserved category.

8. That the above 45 also include the two promotions lastly made by the Railway Authorities through an order dated 12th November, 1964. A copy of the same is annexed as Annexure Number 1 to this Writ Petition. Among these two, one belong to general category and the other Shri Ram Milan, the Opposite Party Number 5, belongs to the Scheduled Caste Community,



Chandranandan Bhatnagar

That at the time of the impugned promotions, vide Annexure Number 1, 16 reserved category candidates other than the Opposite Party number 5 were already working on the post of Guard Grade 'A' Special and there was ~~no~~ need

V
3
8

of the promotion of the Opposite Party number 5 on the benefit of the reservation in the matters of the promotion as he was much below in the seniority being at serial number 40 of the seniority list of the Guards 'A' Grade of Lucknow Division. A list of Railway servants already working on the posts of the Guards Grade 'A' Special, including the names and the indication of the reserved category is annexed as Annexure Number 2 to this Writ Petition.

10. That the seniority list, though provisional of the Guards 'A' Grade of Lucknow Division was issued on 6th May, 1984, indicate the respective position, no other final list has been issued. The relevant extracts of the said seniority list are annexed as Annexure Number 3 to this Writ Petition.

11. That according to the circulars of the Railway Board, in the matters of promotion, 15 % posts are reserved for the Scheduled Caste Community candidates, while 7 1/2 % posts are reserved for the candidates of the Scheduled Tribes, in all 22.5 % posts are reserved in the matters of promotion.

12. That in the present case out of total 50 posts, of Guards Grade 'A' Special, 17 are already held by the reserved category candidates and no reservation is needed, as they are already in excess of their quota.

13. That in the said seniority list, the Petitioner is at serial number 32, and fourteen posts of Guards Grade 'A' Special are to be filled by way of promotion from the Guards 'A' Grade, the promotions are going to be made in a day or two.



Andra N. Gauri Bhattar

7/6 (A/2)

- : 5 : -

14. That the Opposite Parties Number 1 to 4 are again going to grant benefits of reservation to the scheduled caste and scheduled tribes in the matter of promotion, special the 14 promotions which are going to be made to the post of Guards Grade 'A' Special. If the benefit of the reservation is not given the present Petitioner will be promoted and if it is given, the Petitioner may be ousted, it is like this. In the general category, the candidates upto 16 have already been promoted, the candidate at serial number 21 is under the disciplinary action, serial number 27 has since retired, and serial number 29 has died, in this view of the matter, the Petitioner comes at ~~serial number 30~~ 13 for the promotion, as fourteen promotions are going to be made and the Petitioner is at serial number 32.

15. That the reservation is granted on the basis of adequacy or inadequacy if the members of the community treated backward, in a particular class of posts, the scale of adequacy in the matter of scheduled caste and scheduled tribes has been fixed at 22.5 % in the present case the candidates belonging to the reserved category are much in excess of the quota prescribed for them. The roster provided by the railways, what is called 40 point Roster is subject to the maximum quota fixed by the circular and in the case of excess of the quota, no reservation is needed nor permissible.



Chandraswami Raghavan

16. That in the recent case, the writ petition number 5099 of 1984, a Division Bench, consisting of Mr. Justice K.N. Goyal and Mr. Justice Brijesh Kumar in the similar matter of the railways has passed the interim

1/70

orders on 20th December, 1984, which is also of the railways, the operative part of the interim directions is as under :-

" The respondents may make promotions from amongst the S.C. and S.T. candidates in such a manner that in respect of higher posts on which 15% + 7½% quota for S.C./S.T. has yet not been attained, in respect of total number of posts, then out of the vacancies available at a particular time, upto 50% may be filled in from amongst S.C. and S.T. This order applies to promotion posts as per restructuring order ordered by the Railway Board circular dated 16th November, 1984, vide Annexure Number 11.

However, in respect of posts in which 15% + 7½% respectively shall be made against the total number of posts of that cadre and not against the vacancies for a particular year. "



17. That the promotions are going to be made within a day or two, and if again the benefit of reservation is given, the Petitioner will suffer irreparable loss.

18. That in view of the facts and the circumstances stated above, the Petitioner has no any other equally effective remedy, but to evoke the jurisdiction of this Hon'ble High Court, among others on the following -

G_R_O_U_N_D_S:-

(A) Because, the promotion of the Opposite Party number 5 is in excess of the quota is arbitrary and discriminatory and violates the provisions of Article 14 and 16 of the Constitution of India.

Chandra H main Bhatnagar

(B) Because, on the interpretation of the provision of Article 16, itself, it is clear that the reservation is to be counted and calculated on the basis of the total number of posts.

1/4
A
M

(C) Because, the Petitioner will be discriminated, in utter violation of the provisions of Article 14 and 16 of the Constitution of India, if further benefits of the reservation are given to the candidates of S.C. & S.T. candidates.

(D) Because, the Petitioner is being penalised on the pretext of reservation.

THEREFORE, it is most humbly prayed that this Hon'ble High Court may be pleased to issue :-

(i) A Writ, Order or Directions in the nature of Certiorari, quashing the impugned order of promotion, contained in Annexure Number 1, so far it relates to the promotion of the Opposite Party Number 5, after summoning the records from the Opposite Parties.

(ii) A Writ, Order or Command in the nature of Mandamus, commanding the Opposite Parties not to make the promotion of the reserved category candidates as they are already in excess of their quota fixed by the Railway Board, and to make promotions of the general category candidates only, on the basis of the seniority list issued in May, '84.

(iii) Any other writ, order or directions deemed proper.

(iv) Waive off the notice to the Opposite Parties, as the matter is MOST URGENT.

Chandra Nandan Bhatia

Allow the Writ Petition with costs.

DATED: LUCKNOW:
JANUARY 3rd, 1985.

A. Sharma
Counsel for the Petitioner.

✓ A/S

1984
AFFIDAVIT
68
HIGH COURT
ALLAHABAD



A circular stamp from the Commonwealth of Massachusetts, Superior Court. The text "COMMONWEALTH OF MASSACHUSETTS" is curved along the top, and "Superior Court; ALLAHABAD" is curved along the bottom. In the center, there is a handwritten signature and the number "85" with a horizontal line through it.

Chandra Narain Pathak
(Chandra Narain Pathak)
Deponent.

1/10 (16)

- : 2 : -

VERIFICATION.

I, the above named deponent do hereby verify that the contents of paragraph number 1, 2 and 3 of this affidavit are true to my own knowledge. Nothing in it is wrong and nothing material has been concealed, so help me GOD.

DATED: LUCKNOW:
JANUARY 3rd, 1985.

Chandra Narain Pathak
(Chandra Narain Pathak)
Deponent.

I know the deponent, identify him, who has signed before me.

DATED: LUCKNOW: *D. N. Tewari*
JANUARY 3rd, 1985. Clerk to Shri Abdul Mannan, Advocate,
Counsel for the Petitioner.



Solemnly affirmed before me on this the 3rd day of January, 1985, at 8.00 a.m./p.m., by Shri Chandra Narain Pathak, the deponent, who has been identified by the Clerk to Shri Abdul Mannan, Advocate, Allahabad High Court, Lucknow Bench, Lucknow.

I have satisfied, myself, by examining the deponent that he fully understands the contents of this affidavit, which has been read out and explained by me.

M. N. Tewari
OATH COMMISSIONER
High Court, Allahabad
Lucknow Bench
No. 68/995
Date 3-1-85

इन दि आनरेबुल हाई कोर्ट आफ जूडिकेचर सेट इलाहाबाद ,
लखनऊ बेंच लखनऊ

=====

रिट पिटीशन नं०

/19845

चन्द्र नारायण पाण्डेय पाठक

पिटीशनर

बनाम

यूनियन आफ इण्डिया आदि

अपी०पार्टीज

अन्वेषण नं०- 1

उत्तर रेलवे

मण्डल कार्यलय- रेल प्रबन्धक

लखनऊ दि० 12-11-84

प०सं०: 757/ई/5/3/गार्ड-ए/83

कार्यालय आदेश

निम्नलिखित आदेश तुरन्त प्रभावी हेतु प्रसारित किये जाते हैं :-

- 1- श्री एस०एल०गौड़, गार्ड 'ए' /फैजाबाद का गार्ड स्पेशल 'ए' वेतनमान र० 425-640 (स०वे०) में पदोन्नति से इन्कार स्वीकृत कर लिया गया है तथा दिनांक 26-7-84 से एक वर्ष के लिये पदोन्नति के लाभ से वंचित किये जाते हैं।
- 2- सर्वश्री एस०आर०पाण्डे एवं राम मिलन (अनु०जाति) गार्ड ग्रेड 'ए' वेतन र० 425-600 (स०वे०) में पदोन्नति पर क्रमशः लखनऊ एवं वाराणसी तैनात किये जाते हैं।
- 3- इस कार्यलय आदेश समसंख्यक दिनांक 14-3-84 के संशोधन क्रम में श्री डी०ओ०धीष गार्ड 'बी' वाराणसी का गार्ड ग्रेड 'ए' वेतनमान र० 425-600 (स०वे०) में पदोन्नति पर उनकी निजी प्रार्थना पर लखनऊ के स्थान पर वाराणसी तैनात किया जाता है।

ह०-

कृते मण्डल कार्मिक अधिकारी
उ०र०, लखनऊ।

प्रतिलिपि :-

स्टेशन अधिकारी:- लखनऊ, फैजाबाद, वाराणसी।

स०परि०अधिकारी- वाराणसी

मु०नियंत्रक :- लखनऊ।

वा०मं० लेखाधिकारी- लखनऊ।

अधीक्षक : वेतन अनुमाग

(सत्य प्रतिलिपि)



Chandra Narain Pandey

1/12/85

IN THE HON'BLE HIGH COURT OF JUDICATURE, AT ALLAHABAD:
LUCKNOW BENCH, LUCKNOW.

WRIT PETITION NUMBER OF 1985.

Chandro Narain Pathak. Petitioner.

Versus.

Union of India, and others. Opposite Parties.

ANNEXURE NUMBER - 2.

Persons working on the post of Guards Grade 'A' Special
in the Northern Railways, Lucknow Division.

Sl.No.	Names.	
	Sarvachari	
1.	Sita Ram.	Scheduled Caste.
2.	Shri Ram I.	" "
3.	B. C. Mukerjee.	
4.	Y. K. Kulshetchhra.	
5.	R. K. Tripathi,	
6.	V. P. Batra.	
7.	B. D. Sharma.	
8.	O. P. Saxena.	
9.	Y. P. Chowdhury.	
10.	M. P. Sharma.	
11.	Mohammad Yusuf.	
12.	Lal Chand.	Scheduled Caste.
13.	Parma Nand.	" "
14.	Shri Ram II.	" "
15.	Panna Lal.	" "
16.	S. K. Nag.	
17.	C. P. Verna. G. R. K. Gupta	
18.	H. S. Pal.	Scheduled Caste.



Chandro Narain Pathak

19. D. N. Agarwal.
20. S. N. Banerji.
21. Chaku Ram. Scheduled Caste.
22. Ram Pratap. , ,
23. R. Kumar. , ,
24. M. On Raon. , Tribe.
25. R. K. Upadhyaya.
26. J. C. Malik.
27. Satya Narain. Scheduled Caste.
28. Samar Jeet Ram. , ,
29. Sheo Ram. , ,
30. N. M. Wandi.
31. R. D. Srivastava.
32. K. S. Verma.
33. B. P. Gupta.
34. Y. L. Srivastava.
35. Hanuman Singh.
36. M. S. Senkar. Scheduled Caste
37. D. P. Kundoo.
38. P. N. Srivastava.
39. I. R. Kapoor.
40. Rahmat Ali.
41. Ashghar Ali.
42. A. K. Mukherjee.
43. Brij Bahadur. Scheduled Caste
44. M. R. Pandey.
45. Ram Nilen. Scheduled Caste- Opposite Party No. 5.
.....



Chandra naran bhattak

इन दि आनरेबुल हाई कोर्ट आफ जूडीकियर स्ट इलाहाबाद ,
लखनऊ बेंच लखनऊ
=====



रिट पिटीशन नं० _____ /1984
चंद्र नारायण माण्डे पाठक _____ पिटीशनर
बनाम
यूनियन आफ इण्डिया _____ अपी०पार्टीज
अनैजूर नं०- 3

उत्तर रेलवे

प०सं० 1-8471/5-31/84

मण्डल कार्यालय
लखनऊ दिनांक 3-5-84

स्टेशन अधीक्षक ,

लखनऊ , अलाहाबाद, वाराणसी , फैजाबाद, सुल्तानपुर, प्रतापगढ़

मुख्य नियंत्रक ,

लखनऊ

सहायक परिचालन अधीक्षक :-

लखनऊ , वाराणसी

यातायात निरीक्षक (प्लासिक) लखनऊ

विषय:- गार्ड ग्रेड 'ए' वेतनमान ₹ 425-600 (आर०एस०) की
अंतरिम वरीयता सूची ।

उत्तर रेलवे के लखनऊ मण्डल के गार्ड ग्रेड-ए वेतनमान ₹ 425, 600
की अंतरिम (प्राविजनल) वरीयता सूची संबंधित कर्मचारियों की सूचनाएं संलग्न है।
यदि किसी की संलग्न वरीयता सूची में कोई आपत्ति हो तो इस पत्र के जारी
होने की तिथि से 30 दिन के अंदर इस कार्यालय की अपनी प्रतिवेदन प्रस्तुत करें।
यदि इस अवधि की कोई आपत्ति प्राप्त नहीं होती है तो इस सूची की अंतिम
समझ जाएगा। यदि किसी गार्ड ग्रेड-ए वेतनमान 425-600 का नाम वरीयता
सूची में छूट गया हो अथवा किसी के सेवा विवरण जन्म तिथि आदि में कोई
अन्तर हो तो 15 दिन के अंदर इस कार्यालय की सूचित करें।

ह०-

वृत्त मण्डल कार्मिक अधिकारी, लखनऊ।

प्रतिलिपि :-

- 1- मण्डल मंत्री:- स्न०आर०एस०यू०, निकट गार्ड हिंग 1म नं चाराबाग, लखनऊ
- 2- मण्डल मंत्री - यू०आर०एस०यू०टी० 010 चाराबाग, लखनऊ ।



Chandra N. Mani. Pathak

ग्रेड 'स' वेतनमान रू 425-600 को अन्तरिम वरीयता सूची

स्वीकृत पदों की संख्या/स्थान योग

अन्तरिम वरीयता सूची जारी होने की तिथि 5-84

75 6 81

कर्मचारियों का नाम

पद एवं स्थिति

नियुक्ति तिथि

वेतनमान 33-560 में पदों जन्म तिथि

स्थानिक रूप की तिथि

वेतनमान ग्रेड 'स' में 425-600 में पदोन्नति

वेतन 425-600 में स्थायीकरण तिथि

विवरण

1	2	3	4	5	6	7	8	9
1-श्री सस0सल0गौड़	पैन्जाबाद	31-7-28	14-7-68	14-5-68 15-5-68	15-7-69	8-1-86	31-5-81	अस्थायी रूप से गार्ड स्पेशल 'स' में कार्यरत
2-श्री शिव राम कुरील (अ0जाति)	लखनऊ	28-1-33	19-8-60		15-7-69	8-1-80	31-5-81	अस्थायी रूप से गार्ड स्पेशल 'स' में कार्यरत
3-श्री सन0सम0नन्दी	वाराणसी	21-4-29	8-3-51	16-7-68	15-7-69	8-1-80	31-5-81	अस्थायी रूप से गार्ड स्पेशल 'स' में कार्यरत
4-श्री आर0डी0 श्रीवास्तव	लखनऊ	28-2-28	17-9-51	15-7-69	23-7-69	8-1-80	31-5-84	यथोक्त
5-श्री कै0सस0वर्मा	लखनऊ	3-10-31	17-9-51	30-7-69	2-2-70	8-1-80	31-5-81	यथोक्त
6-श्री बी0पी0गुप्ता	वाराणसी	18-7-28	17-9-51	22-7-69	2-4-70	8-1-80	31-5-81	यथोक्त
7-श्री राहमत अली	लखनऊ	1-5-29	18-9-51	15-7-69	1-7-70	8-1-80	31-5-81	यथोक्त
8-श्री वाई0सम0 श्रीवास्तव	लखनऊ	1-9-32	5-12-53	21-8-69	-	14, 5-80	31-5-81	यथोक्त
9-श्री हनुमान सिंह	वाराणसी	1-6-28	8-12-53	29-1-55	-	15-5-80	31-5-81	यथोक्त
10-श्री डीपी0कुन्दू	लखनऊ	12-7-29	5-12-53	8-9-69	-	29-1-80	31-5-81	यथोक्त
11-श्री पी0सम0 श्रीवास्तव	लखनऊ	5-4-30	5-12-53	24-12-69	-	29-1-80	31-5-81	यथोक्त
12-श्री जे0आर0कपूर श्रीवास्तव	लखनऊ	23-3-28	18-9-45	4-4-70	-	29-1-80	31-5-81	यथोक्त



Shri Narsingh Pathak

संश्लेष

यथोक्त

	1	2	3	4	5	6	7	8	9
13-श्री 0 सस0 भट	प्रतापगढ़	25-11-28	3-7-50	17-12-68	---	4-12-80	31-5-81	यथेति	
नागर									
14-श्री सैयद अली	लखनऊ	4-1-31	15-3-54	25-5-70	---	29-11-80	31-5-81	यथेति	
असगर									
15-श्री स0 के0 मुखी जी	लखनऊ	6-2-28	15-1-57	28-7-70	9-3-76	29-11-80	31-5-81	यथेति	
16-श्री सम0 आर0	पैलाबाद	7-7-31	25-11-54	19-3-71	1-10-76	29-11-80	1-5-82		
पन्हे									
17- श्री कै0 वी0 वर्मा	लखनऊ				1-2-77	29-11-80	1-5-82		
18-श्री सी0 सम0 गुप्ता	लखनऊ	18-8-35	25-11-64	17-3-71	1-4-77	31-3-81	1-5-82		
19-श्री संजय चतुर्वेदी	लखनऊ	8-11-31	25-11-54	17-3-84	1-3-77	31-3-81	1-5-84		
20-श्री स0 उज्जु0 खान	लखनऊ	28-6-29	25-11-54	17-3-71	10-7-77	31-3-81	1-5-82		
21-श्री रघुवीर कन्द	लखनऊ	18-9-30	12-8-49	17-3-71	1-8-77	31-3-81	1-5-82		
22-श्री सच0 वी0 सिंह		2-11-30	3-7-50	16-6-66	16-7-68	1-6-81			
23-श्री आर0 टी0 पन्हे		5-1-31	8-3-51	17-7-69	17-6-68	1-6-81			
24-श्री के0 सस0 चतुर्वेदी वाराणसी		15-7-30	25-11-54	25-6-71	2-8-77	1-6-81			
25-श्री जोगिन्द्रसिंह	लखनऊ	13-4-29	26-3-55	2-2-72	1-9-77	1-6-81			
26-श्री सुदाना प्रसाद पैलाबाद		15-12-29	13-7-54	24-9-72	3-9-77	1-6-81			
27-श्री आर0 के0 शर्मा	लखनऊ	6-11-26	16-12-44	15-6-75	31-5-81	1-6-81			
28-श्री सै0 अनीस अहमद लखनऊ		15-5-32	15-3-54	10-11-73	31-5-81	1-6-81			
29-श्री सस0 पी0 अनिहोत्री लखनऊ		29-6-27	30-10-46	14-5-75	31-5-81	1-6-81			
30-श्री रघुवीर सिंह लखनऊ		20-3-30	14-4-55	14-5-75	31-5-81	1-6-81		टिप्पणी	
31-श्री के0 के0 पुरी लखनऊ		20-12-33	14-4-55	12-8-77 22-4-76	31-5-81	1-6-81			



Chandra Narain Datt

	1	2	3	4	5	6	7	8	9
32-श्री कदु नरायण पाठक	लखनऊ	16-8-30	14-4-55	22-4-16	31-5-81	1-6-81	टिपणी		
33-श्री स्व० कै० मिश्रा	वाराणसी	3-8-30	10-5-55	11-10-75	31-5-81	1-6-81	"		
34-श्री सम० आ० यादव	सुल्तानपुर	4-7-30	14-5-55	24-9-75	31-5-81	1-6-81	"		
35-श्री ही० स० वर्मा	अलाहाबाद	18-6-30	14-4-55	6-5-76	4-1-5-81	1-6-81	"		
36-श्री हो नारि रेडिकदत्ता	हलाहाबाद	15-6-29	14-4-55	2-4-76	31-5-81	1-6-81			
37-श्री आ० स० ओझा	प्रतापगढ़	1-7-29	14-4-55	26-3-77	31-5-81	1-6-81			
38-श्री आ० स० गुप्ता	पैजबाद	28-7-26	7-8-45	24-2-78	31-5-81	1-6-81			
39-श्री स्व० स० प्रसाद	प्रतापगढ़	2-7-34	14-5-55	1-12-77	31-5-81	1-6-81			
30-श्री बी० डी० सिंह (1)	वाराणसी	14-7-28	6-6-55	7-5-77	31-5-81	1-6-81			
31-श्री प्यारा सिंह	लखनऊ	1-5-35	10-9-55	21-7-77	31-5-81	1-6-81			
32-श्री अँकार सरन लक्ष्मी	लखनऊ	1-10-32	26-9-55		31-5-81	1-6-81			
33-श्री जे० स० पन्डे	पैजबाद	20-7-31	25-7-55	16-7-77	31-5-81	1-6-81			
34-श्री मो० मुरीजा	प्रतापगढ़	11-5-29	25-7-55	17-7-77	31-5-81	1-6-81			
35-श्री सम० पी० पन्डे	प्रतापगढ़	5-8-34	28-7-55	6-1-78	31-5-81	1-6-81			
36-श्री बी० स० सिंह	पैजबाद	26-7-30	13-11-55	21-7-77	31-5-81	1-6-81			
37-श्री परम सिंह हंस सिंह	लखनऊ	1-7-35	13-11-55	13-8-77	31-5-81	1-6-81			
38-श्री कै० स० श्रीवास्तव	पैजबाद	20-10-32	20-11-55	16-11-77	31-5-81	1-6-81			
39-श्री मधुवार सिंह	पैजबाद	1-10-29	28-11-55	29-9-77	31-5-81	1-6-81			
40-श्री राम मिलन (अन० जाति)	पैजबाद	9-12-38	23-5-58	21-8-77	31-5-81	1-6-81			
41-श्री	X X X	X X	X X	X X	X X	X X	X X		

41-
 x x x x x x x x
 Chandan Navein
 Kattark



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(18/3)
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IN THE HON'BLE HIGH COURT OF JUDICATURE, AT ALLAHABAD
LUCKNOW BENCH, LUCKNOW.

Civil Misc. Application No. 79 (W) of 1985:

IN RE :
WRIT PETITION NUMBER 48 OF 1985.



Chandra Narain Pathak. Petitioner/ Applicant.

Versus.

Union of India and Others. ... Opposite Parties.

AN APPLICATION FOR THE INTERIM RELIEF.

The above named Petitioner - Applicant most respectfully submits as under :-

1. That through the above mentioned Writ Petition, the applicant has challenged the validity of promotion of reserved category candidates, inspite of the fact that they are already in excess of their quota fixed, and further promotion of reserved category candidates within a day or two. The applicant will suffer irreparable loss if it is allowed to be done and has every hope of success in his Writ Petition.

THEREFORE, it is most humbly prayed that for the reasons already disclosed in the Writ Petition and the affidavit, the Opposite Party Number 1 to 4, may kindly be further restrained from making any/promotion of the candidates of reserved category, pending the disposal of the Writ Petition in the interest of justice.

Chandra Narain Pathak
DATED: LUCKNOW:
JANUARY 3, 1985.

A. Chandra
Counsel for the Petitioner/
Applicant.

Hon S S Ahmed, J.
Hon B Kumar, J.

Put up along
with writ Petition.

Placed

3-1-85



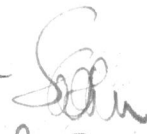
Hon. S S

Hon B K

For orders see our
order of date passed
on the back of the petition.

Placed

4-1-85



IN THE HON'BLE HIGH COURT OF JUDICATURE, AT ALLAHABAD
LUCKNOW BRANCH, LUCKNOW.

Civil Misc. Application No. (5) of 1985:

IN RE :

WRIT PETITION NUMBER OF 1985.

Chandra Narain Pathak. Petitioner/ Applicant.

Versus.

Union of India and Others. ... Opposite Parties.

AN APPLICATION FOR THE INTERIM RELIEF.

The above named Petitioner - Applicant most respectfully submits as under :-

1. That through the above mentioned writ Petition, the applicant has challenged the validity of promotion of reserved category candidates, inspite of the fact that they are already in excess of their quota fixed, and further promotion of reserved category candidates within a day or two. The applicant will suffer irreparable loss if it is allowed to be done and has every hope of success in the writ Petition.

THEREFORE, it is most humbly prayed that for the reasons already disclosed in the writ Petition and the affidavit, the Opposite Party Number 1 to 4, may kindly be further restrained from making any promotion of the candidates of reserved category, pending the disposal of the writ petition in the interest of justice.

DATED: LUCKNOW:
JANUARY , 1985.

Counsel for the Petitioner/
Applicant.

A/20
4/1

IN THE HON'BLE HIGH COURT OF JUDICATURE, AT AGRHAABAD:

LUCKNOW BENCH, LUCKNOW.

Civil Misc. Application No. 705 (W) of 1985:

IN RE :

WRIT PETITION NUMBER 48 OF 1985.



Chandra Narain Pathak. Petitioner/ Applicant.

Verus.

The Union of India and Others. Opposite Parties.

AN APPLICATION FOR THE EXTENSION OF THE
INTERIM ORDERS, DATED 4.1.1985.

The above named Petitioner - Applicant most respectfully submits as under :-

1. That the Interim Orders were granted in the above mentioned writ petition on 4th January, 1985, till 17th January, 1985, but the matter could not be taken up by 17th January, 1985.

THEREFORE, it is most humbly prayed that for the reasons already disclosed in the accompanying affidavit, which are beyond the control of the applicant, hence the interim orders dated 4th January, 1985, may kindly be extended till further orders, in the interest of justice.

DATE: LUCKNOW:
JANUARY 18, 1985.

A. Shannan
Counsel for the Petitioner/
Applicant.

Hon. S. S. Ahmad J.

Hon. B. Kumar J.

List this petition for orders
the interim
order dated
4th January, 1985
shall continue
to the next listing
of the case.

~~18/1/85~~

Hon. S. S. Ahmad J.

Hon. B. Kumar J.

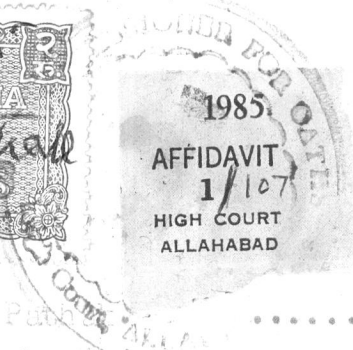
List this petition
for orders in the
week commencing
on 11th Feb. 1985.
The interim order
dated 4th January,
1985 shall continue till
the next listing
of the case.

per S. S. Ahmad
18-1-85

4/2

IN THE HON'BLE HIGH COURT OF JUDICATURE, ALLAHABAD:
LUCKNOW BENCH, LUCKNOW.

WRIT PETITION NUMBER 48/85.



Chandra Narain Pathak Petitioner.
Versus

Union of India and Others. Opposite Parties.

AN AFFIDAVIT IN SUPPORT OF THE EXTENSION
OF INTERIM ORDERS APPLICATION.

I, Chandra Narain Pathak, aged about 54 years
Son of Pt. Kishan Lal Pathak, Resident of T-36-D,
Church Road, Faten Ali Talab, Lucknow, states on
oath as under :-

1. That the deponent is the Petitioner in the
above mentioned Writ Petition, as such he is fully
conversant with the facts and the circumstances stated
in the said Writ Petition, as well as stated herein-
after.
2. That the above mentioned Writ Petition is
directed against the excessive reservation in favour
of the Scheduled Caste Candidates, in which the learn-
ed Counsel for the Railways took time and the interim
orders were granted on 4th January, 1985 till 17th
January, 1985. The matter was listed for the 17th
January, 1985, however, the Court was not held on 17th
January, 1985, no Counter Affidavit has been received
by the Petitioner, in this view of the matter, the
extension of the Interim Orders is necessary.

DATED: LUCKNOW:
JANUARY 18, 1985.

Chandra Narain Pathak
(Chandra Narain Pathak)
Deponent.





VERIFICATION.

I, the above named deponent do hereby verify that the contents of paragraph number 1 and 2 of this affidavit are true to my own knowledge. Nothing in it is wrong and nothing material has been concealed, so help me GOD.

DATED: LUCKNOW:
JANUARY 18, 1985.

(Chandra Narain Pathak)
(Chandra Narain Pathak)
Deponent.

I know the deponent, identify him, who has signed before me.

DATED: LUCKNOW:
JANUARY 18, 1985.

D. N. Tewari

Clerk to Shri Abdul Mannan, Advocate
Counsel for the Petitioner.

Solemnly affirmed before me on this the 18th day of January, 1985, at 10.10 a.m., by Shri Chandra Narain Pathak, the deponent, who has been identified by the Clerk to Shri Abdul Mannan, Advocate, Allahabad High Court, Lucknow Bench, Lucknow.

I have satisfied, myself, by examining the deponent, ~~whereby~~ that he fully understands the contents of this affidavit, which has been read out and explained by me.



For the Oath

1/107
18.1.85
Oath

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १९८०

Chandra Narayan Pithak
Union of India
To General Manager (Personal)
Northern Railway
New Delhi Delhi

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमों के सम्बन्ध में

के नाम के लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 3 माह 4 सन १९८० को या उससे पूर्व उपस्थित होकर कारण बतावाये कि प्रार्थना-पत्र क्यों न स्वीकार क लिये जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विहित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित में हो जावेगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 19 माह 2 सन १९८० को जारी किया गया।

S. H. Mannan के एडवोकेट

तिथि

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूच मा—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले कलक के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

होशानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ १०

WP
Chandra Narain Pathak

Union of India
To The General Manager (Personal)
Northern Railway
New Delhi

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम के लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 3 माह 11 सन १६०५ को या उससे पूर्व उपस्थित होकर कारण बतलावें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद निबमानुसार विज्ञप्ति किशो और दिन होंगे।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित में ही जावेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 19 माह 2 सन १६ ०५ जारी किया गया।

..... के एडवोकेट

तिथि

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

1690

6/3
A/31

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - दल संख्या..... सन १६ १०

..... सन १६ १० ने
Chandra Narain Pathak प्राची

Union of India नम्र प्रत्याची

To Union of India Through General
Manager Northern Railway
New Delhi प्राची

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमे के सम्बन्ध में

..... के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको अवदेश दिया जाता है कि आप दिनांक 3 माह 11 सन १६१५

को या उससे पूर्व उपस्थित होकर कारण बतावायें कि प्रार्थना-पत्र क्यों न स्वीकार का
उत्तर स. जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और
Amo होगा।

Rec विहित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी
शने शीकेट का ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत
Addr उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित
ने आवेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 19 माह 2 सन १६१५

को जारी किया गया।

Sd/- A. Manna के पहचानकेट

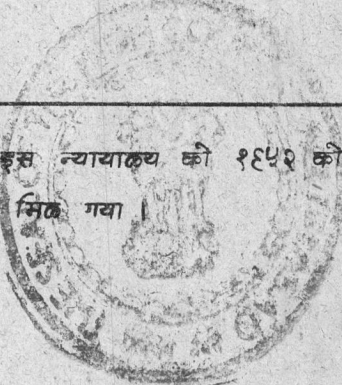
निधि

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम १ के अधीन प्राप्त
तलवाना मिल गया।

तलवाना प्राप्त करने वाले कलक के हस्ताक्षर



हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

श्रीमान विभाग

प्रकोणांक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ ई०

..... सी० ५९ सन १६ ई० में

..... प्राची

..... प्रति

..... प्रत्याची

..... प्रत्याची

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम के लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक ३ माह १६ सन १६ ई० को या उससे पूर्व उपस्थित होकर कारण बतलावें कि प्रार्थना-पत्र क्यों न स्वीकार का लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थित में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक १९ माह १६ सन १६ ई० को जारी किया गया।

..... के एडवोकेट

तिथि

जिष्टो रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवना मिल गया।

तलवना प्राप्त करने वाले कलक के हस्ताक्षर

1689

6/5/85

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या..... सन १९८०

Wf 48 सन १९८० ई० में
Chandra Narain Pathak प्राधी

Union of India प्रति प्रत्याधी

To Sn. Ram Milan Guard-Grade 'A'
Special Grade of the ^{Station} Superintendent
Northern Railway प्रत्याधी
Varansi

चूंकि ऊपर लिखे प्राधी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नाम दे लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 3 माह 14 सन १९८० को या उससे पूर्व उपस्थित होकर कारण बतायें कि प्रार्थना-पत्र क्यों न स्वीकार का लिया जाय। तबल प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 19 माह 2 सन १९८० को जारी किया गया।

Sn. A. Mannan Adv.

तिथि



डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५० की नियमावली के अध्याय ३७ नियम १ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले कलक के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दोषानी विभाग

प्रकीर्णक (मुतफर्रिक) प्रार्थना - पत्र संख्या सन १६ ई०

..... सी० ५४ सन १६ ई० में

Chandra Narain Pothak प्राची

Union of India प्रत्याची

To En. Ran Milan Guard-Grade 'A' Special
Grade of Station Superintendent
Northan Railway
Varanasi प्रत्याची

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक ३ माह ५ सन १६ ई० को या उससे पूर्व उपस्थित होकर कारण बतलावें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होंगे।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक १९ माह २ सन १६ ई० को जारी किया गया।

S. A. Mannan AA. के एडवोकेट

लिपि

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५१ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तरवाना मिल गया।

तरवाना प्राप्त करने वाले कलक के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

रीवाजी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ १०

W.F. 48 सन १६ १० में

Chandra Narain प्राची

Union of India & others. प्रत्याची

To The Divisional Manager Personal Officer
Northern Railway.

Lucknow. प्रत्याची

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नाम के लिये प्रार्थना-पत्र

ग है, अतः आपको आदेश दिया जाता है कि आप दिनांक 3 माह 4 सन १६ १०

ग उससे पूर्व उपस्थित होकर कारण बतायें कि प्रार्थना-पत्र क्यों न स्वीकार का
जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और
होगी।

विहित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी
केट या ऐसे व्यक्ति द्वारा, जो आपको और से कार्य करने के लिये कानूनन अधिकृत
उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थित
हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 19 माह 2 सन १६ १०
को जारी किया गया।

.....के एडवोकेट

तिथि

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

रीबानी विभाग

1/5

प्रकीर्णक (मुतफर्रिक) प्रार्थना - पत्र संख्या सन १६ ई०

W.P. 48 सन १६ ई० में

Chandra Narayan Potlakh प्राची

Union of India प्रति प्रत्याची

To The Divisional Personal Officer

Northern Railway

Lucknow प्रत्याची

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम के लिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 3 माह 11 सन १६ ई० को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद निबमानुसार विज्ञप्ति किशो और दिन होगी।

विहित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 19 माह 7 सन १६ ई० को जारी किया गया।

..... के एडवोकेट



लिखि

Signature of the Judge

जिष्टो रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५३ की नियमावली के अध्याय ३७ नियम १ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले कर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ ई०

..... सं० ४९ सन १६ ई० में
 Chandan Narain Pathak प्राची
 प्रति
 Union of India प्रत्याची
 To The Divisional Railway Manager
 Northern Railway.
 Lucknow प्रत्याची

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम देलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक ३ माह ४ सन १६ ई० को या उससे पूर्व उपस्थित होकर कारण बतलावें कि प्रार्थना-पत्र क्यों न स्वीकार का लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद निवमानुसार विज्ञप्ति किशो और दिन होगी।

विज्ञित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक १९ माह ७ सन १६ ई० को जारी किया गया।

Sr. A. Memnan Adv.
 के एडवोकेट

तिथि



डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले कलक के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

हीदानी विभाग

प्रकोणांक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १९८०

W.P. No. 48 of 1980
Chandra Narain Pathak

Union of India & others
To The Divisional Manager
Northern Railway
Lucknow

चूंकि ऊपर लिखे प्राची ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नाम देखिये प्रार्थना-पत्र

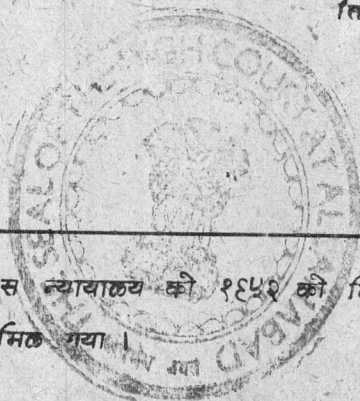
दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक ३ माह सन १९८०
को या उससे पूर्व उपस्थित होकर कारण बतायें कि प्रार्थना-पत्र क्यों न स्वीकार का
लिया जाय। उक्त प्रार्थना-पत्र को सुनवाई उसके बाद नियमानुसार विज्ञप्ति किन्ने और
दिन होंगे।

विहित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी
एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत
हों उपस्थित न होंगे तो उस प्रार्थना-पत्र को सुनवाई और निर्णय आपको अनुपस्थित
में हो जायेंगे।

मेरे हुस्ताक्षर और न्यायालय की मोहर से आज दिनांक १९ माह सन १९८०
को जारी किया गया।

Sd/- A. Mannan Adv

तिथि



डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५९ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हुस्ताक्षर

5
1

ORDER SHEET
IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

w.P. No. 48 of 198 85

M.

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
31-85	Jcn SS Ahmad > Jcn B Kumar, > Put up to me tomorrow Sd. SS A- Sd B K 31-85 C.M. - An No 79 CO 85	
31-85	Jcn SS Ahmad > Jcn A Kumar, > Put up along with w.P. Sd. SS Ahmad Sd B Kumar 31-85	
4-1-85	Jcn SS Ahmad, > Jcn B Kumar, > Put up on 17 th Feb 1985 this case as well. Sd. SS Ahmad Sd. B Kumar 4-1-85	
4-1-85	Jcn SS Ahmad, > Jcn B Kumar, > for orders	

petition.

Sd. SS Ahmad
Sd. B Kumar
4-1-85

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned	
1	2	3	
17-1-85	fixed with C.M.A. No. 79(W)-85 for order H.R. S. A. H. H.R. B. Kumar J.	FO Bench	By et. fixed (S)
10-1-85	C.M.A. No. 705(W)-85 for extension of stay Hon S.S. Ahmed J. Hon B. Kumar J. Order passed on the basis of appln.		
24-1-85 11-2-85	fixed with C.M.A. No. 79(W) & 705(W)-85 for order Hon S.S. A. H.R. B. Kumar J. List in the week commencing on 11th Feb. 1985. Till the next listing of the case, the interim order shall continue. H.R. B. Kumar J. 24-1-85	FO Bench	By et. comm. 11-2-85
11-2-85	fixed 7th H.R. S. A. H. H.R. B. Kumar J. Admit. Stay until Amr	Bench By court	

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P. No. 408 of 19885

25.

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	3-11-85 2	3
	Fixed for attendance and for filing C-A in W.P. N-1 to C-P- No 1 to 5 by R-P-	
	Bha 19-2-85	

2582702507
6/3/95

FORM No. 8

Central Administrative Tribunal, Lucknow Bench
2, Rana Pratap Marg Motimahal at Lucknow.

T.A. 1670/07/71 in W.P. 118/85

Applicant(s)

Chandoo Narain Pathak

Respondent(s)

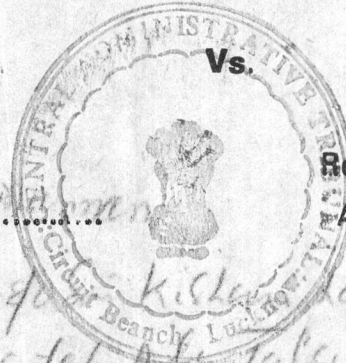
U.O. 2085

Represented by

Advocate Shri. A. Narain

Represented by

Advocate Shri. A. Phagva



- ① Chandoo Narain Pathak of Kishan Lal Pathak, Resident of T-36-D, Church Road Fateh Ali Talab, Lucknow
- To
- ② U.O. through the General Manager, N. Railway, New Delhi
- ③ The General Manager, Personnel, Northern Railway, New Delhi
- ④ The Divisional Railway Manager, Northern Railway, Lucknow
- ⑤ The D.P.O., N. Railway, Northern Railway, Lucknow
- ⑥ Sri. Ram Milan, Guard 'A' Special Care of Station Superintendent, Northern Railway Varanasi

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunal Act, 1985, as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has directed that you should be given an opportunity to show cause why the application should not be admitted.

Notice is hereby given to you to appear in this Bench of the Tribunal in person or through a legal Practitioner Presenting Officer in this matter at 10,30 a.m. of the 14th day of April 1995 to show cause, why the application should not be admitted. If you fail to appear, the application will be heard and decided in your absence.

Given under my hand and seal of this Tribunal, this the 13th day of Feb. 1995

Encl: X

By order of the Tribunal
Registrar